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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 78/2017 in TP 43/NCLT/AHM/2017
With T.P. No. 43/NCLT/AHM/2017 (New)
Gujarat High Court C.P. No. 296/2016 with C.A. No. 122/2016 (Old)**

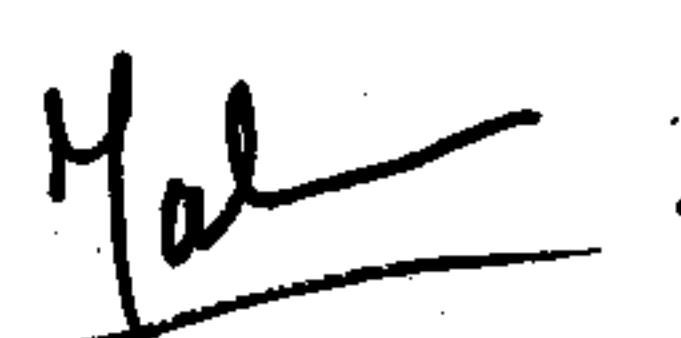
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017**

Name of the Company: Leo Coats (India) Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	MR. NAVIN PAHWA			
1.	MS. NATASHA SUTARIA			
2.				

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for original Petitioner.

Heard arguments of Learned Counsel for Petitioner. None appeared for the Regional Director.

Regional Director in its representation dated 21.08.2017 raised several aspects concerning the scheme in question. Hence Regional Director is directed to be present before this tribunal either in person or through his professional appointed by the Government to clarify about the aspects raised by him in his representation.

Learned Counsel appearing for the petitioner represented that he will obtain and file the consent letters of the shareholders and creditors about the deletion of part III of the scheme.

Petitioner ~~is~~ stated that he will send the copy of this order to the Regional Director along with copy of reply filed to the Regional Director's report.

List the matter on 18.09.2017 for further hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 4th day of September, 2017.